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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH:
NEW DELHI.

O.A. 434/88.

Date of decision: 22.9.1993

Shri Krishan and two ors.

... Petitioners.

Versus

Union of India
through The Secretary,
Ministry of Industry,
Department of Public Enterprises,
Bureau of Public Enterprises,
New Delhi.

... Respondent.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the petitioners

- Shri Ashish Kalia, proxy
for Shri R.L. Sethi, Counsel.

For the respondent

- Shri P.P. Khurana, Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,
Chairman)

The three petitioners who are casual labourers have come to the Tribunal complaining that their termination was not justified and further pray for their being taken in regular service. The respondents have in the reply pleaded that regularisation of casual labourers is governed by the Department of Personnel and Administrative Reforms OM No.49014/4/87-Estt.(C) dated 21.3.1979 and that the case of the petitioners would be considered in accordance with the said order as and when there are vacancies in which the petitioners can be accommodated subject to their fulfilling the conditions of the said order. Without examining the case of the petitioners as to whether they satisfy the conditions, leaving that matter to the authority concerned we record the statement of the respondents that their cases shall be examined and considered and benefit, if any, which

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is merited in accordance with the aforesaid order of the
Government dated 21.3.1979, given to them. No costs.

S. R. Adige
(S.R. ADIGE)
MEMBER (A)

V. S. Malimath
(V.S. MALIMATH)
CHAIRMAN

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